

के विरुद्ध शिकायतें प्राप्त हुई और कितनी क विरुद्ध सतर्कता विभाग द्वारा जांच पड़ताल की गई है ?

खाद्य और नागरिक पूर्ति मंत्री (राव बीरेन्द्र सिंह) : पिछले तीन वर्षों के दौरान भ्रष्टाचार के मामलों में पकड़े गये खाद्य निगम के अधिकारियों की श्रेणीवार संख्या इस प्रकार है :

वर्ष	श्रेणी-1	श्रेणी-2	श्रेणी-3	श्रेणी-4
1982	1	—	1	—
1983	1	—	1	—
1984	—	1	1	—

पिछले तीन वर्षों के दौरान भारतीय खाद्य निगम के अधिकारियों के विरुद्ध मुख्यालय में प्राप्त हुई शिकायतों और उन पर की गई कार्रवाई का व्यौरा इस प्रकार है :—

वर्ष	उन अधिकारियों की संख्या जिनके विरुद्ध शिकायतें प्राप्त हुई	जांच के पश्चात् फाइल की गई शिकायतों की संख्या	जोनल प्रबंधक/ वरिष्ठ क्षेत्रीय प्रबंधक को उपयुक्त कार्रवाई हेतु भेजी गई शिकायतों की संख्या	भारतीय खाद्य निगम के मुख्यालय द्वारा जांच करने के लिए हाथ में ली गई शिकायतों की संख्या
1982	720	355	143	222
1983	779	347	194	238
1984	610	275	143	192

भारतीय खाद्य निगम के जोनल/क्षेत्रीय/जिला कार्यालयों को प्राप्त हुई शिकायतों का व्यौरा मुख्यालय में तुरन्त उपलब्ध नहीं है।

Allocation of fertilizers

1925. SHRI B. SATYANARAYAN REDDY: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that less than 10 per cent fertilizers produced

is allotted to MARKFED and Agro-industries Corporation and the remaining is allotted to private dealers and in times of scarcity the private dealers collect more prices from the farmers than the price fixed by Government;

(b) whether it is also a fact that at present the State Governments have no say in the matter of allotment of fertilizers by the manufacturers to Agros and MARKFED; and

(c) whether the Central Government propose to consider favourably to empower the State Governments to allot fertilizers quota given to the State Governments among private dealers and cooperative institutions?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) The Government of India allocates indigenously produced fertilisers, season-wise, to the States and not to the Institutional Agencies such as Cooperatives and Agro-Industries Corporations. The States make further allocations, depending upon their distribution pattern, for supplies to be made by manufacturing units through particular agencies including Cooperatives, Agro-Industries Corporations and Private dealers.

The prices of all fertilisers are statutorily controlled and under the Fertiliser (Control) Order, 1957, no body can sell fertilisers at prices exceeding the notified prices. The State Governments/Union Territories have been given adequate powers to take action under the Essential Commodities Act, against the persons guilty of violation of the provisions of the said Order. The present share of Co-operatives in the distribution of fertilisers is placed at about 47 per cent.

(b) and (c) It is not correct to say that the State Governments have no say in the matter of allotment of fertilisers by the manufacturers & MARKFED. Starting with the current Kharif, 85 season (April, 85 to September, 85), instructions however, have been issued by the Government of India to the indigenous manufacturers that they should first offer 50 per cent of their allocated quantities for the State, to the Cooperatives institutions, where the present level of handling by Cooperatives is less than 50 per cent. The Cooperatives are required to respond to the manufacturer's offer within 10 days and in case of absence of response, the

manufacturers would be free to sell the quota through their own dealer's network. The instructions stipulate that care should be taken to ensure not to disturb the existing level of distribution through the Agro Industries Corporations.

Awards given by Industrial Tribunals in Haryana

1926. SHRI O. J. JOSEPH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the awards given by the industrial tribunals in Haryana during the last six months or more have not been implemented despite their having been gazetted during the period;

(b) if so, what are the reasons for such delay and whether any representation has been received in this connection; and

(c) by when the awards are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c) Required information, called from Government of Haryana, the appropriate authority, would be laid on the Table of the House in due course.

Monitoring the revision of Minimum Wages Act

1927. SHRI O. J. JOSEPH: Will the Minister of LABOUR be pleased to state:

(a) whether Government are monitoring the revision of Minimum Wages Act by the State Governments; and

(b) the number of States which have failed to revise the wages after increase of 50 points in C.P.I. and or lapse of 2 years and what steps Government have taken in the matter?